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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

CP (CAA) No. 48/NCLT/AHM/2017
In CA(CAA) No. 38/NCLT/AHM/2017

Coram:

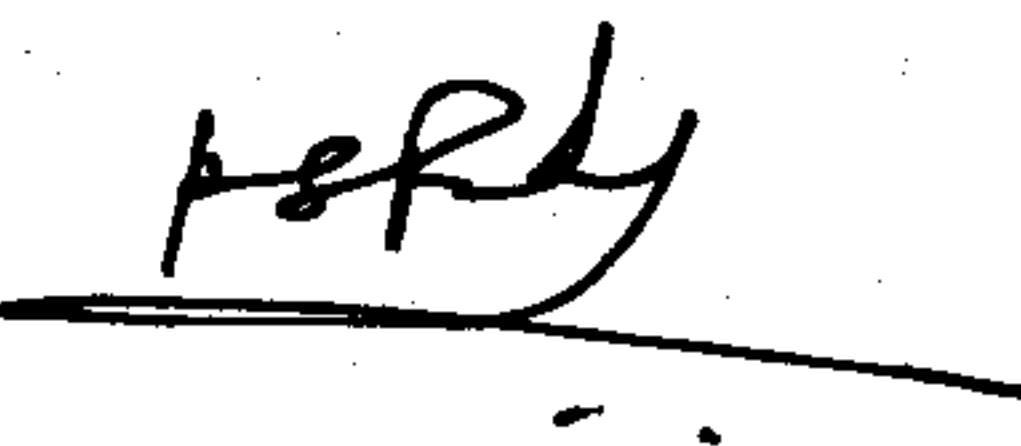
**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.07.2017**

Name of the Company: Decision Craft Pvt. Ltd.

Section of the Companies Act: Section 230-232 of the Companies Act, 2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
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1.	KRUTESH PATEL	PCA	Petitioner	
2.				

ORDER

Learned ACA Mr. Krutesh Patel present for Petitioner.

Common representation of Regional Director received.

Heard arguments of Learned Counsel for Petitioner.

Petition is admitted.

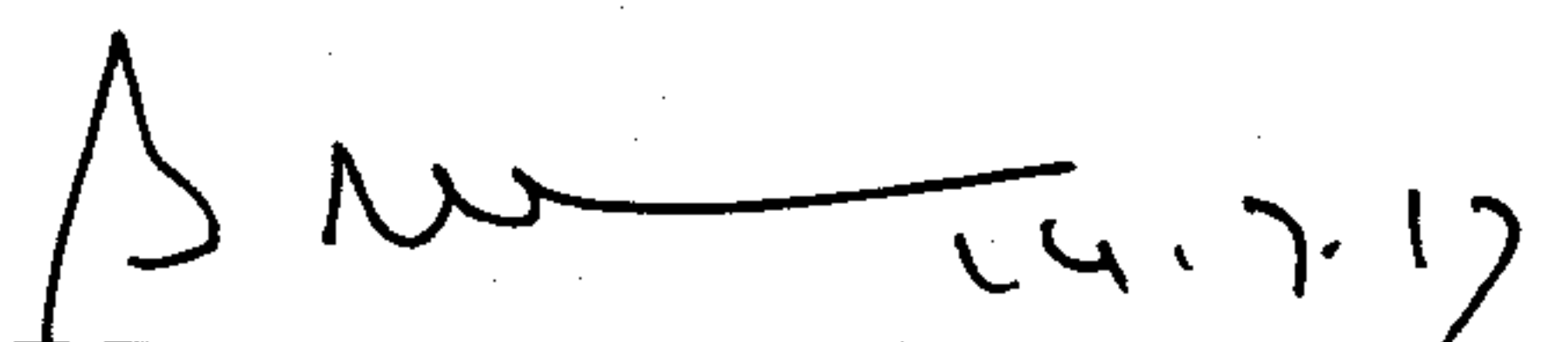
Date of hearing is fixed on 11.08.2017.

Petitioner shall advertise Notice of hearing of this petition in "Times of India Ahmedabad Edition and Nav Gujarat Samay Ahmedabad Edition" not less than ten days before the fixed date of hearing, calling for objections, if any, on or before the date of hearing.

Petitioner shall issue notice to Regional Director informing the date of hearing.

Meanwhile petitioner may file reply, if any, on representations of Statutory Authorities.

List the matter on 11.08.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 14th day of July, 2017.